

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S TENNY JOSE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s Tenny Jose Limited.
2.	Date of Incorporation Of Corporate Debtor	11.10.2011
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Ernakulam.
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U45200KL2011PLC029543
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Building No.VI/412 A Chembukkavu, Thrissur, Kerala-680020.
6.	Insolvency commencement date in respect of Corporate Debtor	23.12.2021(Date of Receipt of Order)
7.	Estimated date of closure of insolvency resolution process	21.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Krishna Raj M. IBBI/IPA-001/IP-P02388/2021-22/13688.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Krishna Raj M, Vembanatt House, Chembakassery Junction, Aluva, Ernakulam, kerala-683101 Email id: krishnarajm2018@gmail.com Mob: 9809779839
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Mr. Krishna Raj M, Mohan Kumar & Co, Chartered Accountant, IX/369, Palace Road, Aluva, Ernakulam, kerala-683101 Email id: krishnarajm2018@gmail.com Mob: 9809779839
11.	Last date for submission of claims	06.01.2022
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	www.ibbi.gov.in →Quick Links→Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Tenny Jose Limited (U45200KL2011PLC029543)** on **23.12.2021**.

The creditors of the **M/s Tenny Jose Limited** hereby called upon to submit their claims with proof on or before 06.01.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/12/2021
Place: Ernakulam

KRISHNA RAJ M.
IBBI/IPA-001/IP-P02388/2021-22/13688.